

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 09.02.2012

The meeting No.44/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 09.02.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.44/AM-12 dated 09.02.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 44/84-ALC3/2011 **MEETING DATE** : 09.02.2012

Case No.:29/43/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:44/84-ALC3/2011 09.02.2012	Status : Approved
HQ File :01/84/050/00332/AM12/	RLA File :50/24/040/00005/AM12/	Lic.No/Date:5010000963	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Draw Texturised Yarn DTY	40,00,000 Kg	PTA Purified Terephthalic Acid	37,16,000 Kg
			MEG Mono Ethylene Glycol	14,96,000 Kg
			TiO2 Titanium Di Oxide	12,000 Kg
			Sb203 Antimony Tri Oxide	4000 Kg
			Spin Finish Oil	40,000 Kg
			Furnace Oil	32,50,800 Litre
			HTO Heat Transfer Oil	20,000 Kg
			TEG Tri Ethylene Glycol	36,000 Kg
			DEG Di Ethylene Glycol	16,000 Kg
			HDPE, PP Granules	As per packing policy
			Kraft Paper	As per packing policy
			Conning Oil	20,000 Kg (@ 0.005 % of export product)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2

Case No.:30/43/84-ALC3/2011	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:44/84-ALC3/2011 09.02.2012	Status: Approved	
HQ File :01/84/050/00333/AM12/	RLA File :03/95/040/00735/AM12/	Lic.No/Date:0310669668 09.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax fabrics (Dyed/ Undyed)	14245 Kgs.	Flax yarn	14957 Kgs (including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

3

Case No.:28/43/84-ALC3/2011	Party Name: EXODUS EXPORTS PVT LTD	Meet No/Date:44/84-ALC3/2011 09.02.2012	Status: Approved	
HQ File :01/84/050/00331/AM12/	RLA File :04/24/040/00263/AM12/	Lic.No/Date:0410131978 22.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Processed human hair single drawn	27.500 Kg	Unclean unprocessed human hair	34.275 Kg (including 25% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASES

(4)

Case No.409	M/s Niyaz Apparels, Chennai
NC 44/AM-12, dt.9.2.2012	File No.01/84/50/100/AM-02/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0410026211 dated 9.5.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by the ALC in its meeting No.14/AM-03 held on 25.7.2022 and approved the case allowing the import item No.1 i.e. 100% Nylon full dull Perfecta Plus cotton like rapid dyed fuso W/R fabric @ 1.60 Sq. meter instead of 1.70 Sq. meter as sought by the party and the import item No.2 i.e. 100% Textured Polyester lining mesh @ 0.70 Sq. meter instead of 1.10 Sq. meter as sought by the applicant.

The Committee observed that in the present case, there is no justification, no CAD/CAM and no requirement of fabric. Therefore, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided not to change the decision of ALC given in its meeting held on 25.7.2002 and decided to maintain status quo in this case.

(5)

Case No.410	M/s Lastolite Imaging Solutions Pvt. Ltd., Chennai
NC 44/AM-12, dt.9.2.2012	File No.01/85/50/252/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0410088369 dated 20.03.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Reflector silver/white code	150 Nos.	Item No:BG31-31-11-	622 meters.

	No:A4831, Size: 48" made out of Polyester tricot fabric DBL layer silver/white foil coated, cire finished 58" wide.		03 Polyester tricot fabric DBL layer silver/white foil coated, cire finished 58" wide (1066.228 Sq. meter)
2.	Reflector silver/white code No:A3831, Size: 38" made out of Polyester tricot fabric DBL layer silver/white foil coated, cire finished 58" wide.	300 Nos.	
3.	Reflector silver/white code No:A3031, Size: 30" made out of Polyester tricot fabric DBL layer silver/white foil coated, cire finished 58" wide.	150 Nos.	
4.	Reflector silver/white code No:A2031, Size: 20" made out of Polyester tricot fabric DBL layer silver/white foil coated, cire finished 58" wide.	150 Nos.	
5.	Reflector silver/white code No:A1231, Size: 12" made out of Polyester tricot fabric DBL layer silver/white foil coated, cire finished 58" wide.	300 Nos.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.411	M/s East End Silks Pvt. Ltd., Kolkata
NC 44/AM-12, dt.9.2.2012	File No.01/84/50/319/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 0210153529 dated 13.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was called for personnel hearing on 9.2.2012 before the Committee. However, no representative from applicant firm appeared for the personnel hearing before the Committee. Therefore, Committee has decided to close the case.

(7)

Case No.412	M/s Surendra Saddlery, Kanpur
NC 44/AM-12, dt.9.2.2012	File No.01/84/50/109/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0610021958 dated 20.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was called for personnel hearing on 9.2.2012 before the Committee. However, no representative from applicant firm appeared for the personnel hearing before the Committee. Therefore, Committee has decided to close the case.

(8)

Case No.413	M/s B.L. International, New Delhi
NC 44/AM-12, dt.9.2.2012	File No.01/84/162/202/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0510296568 dated 14.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the measurement of the export product. In absence of the measurement, it is not possible to compute the requirement of fabric for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

(9)

Case No.414	M/s Orient Craft Ltd., Gurgaon
NC 44/AM-12, dt.9.2.2012	File No.01/84/162/045/AM-12/DES-V
Fixation of ad-hoc norms for Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt size 150X200 Cms made from 100% Silk Habutai fabric GSM-43+/-10% and 82% Rayon 18% Silk Velvet Dyed fabric, GSM-180+/-10% (Style: Flange Quilt)	1 pc.	100% Silk Habutai fabric GSM-43+/-10%	3.11 Sq. meter per piece
			82% Rayon 18% Silk Velvet Dyed fabric, GSM-180+/-10%	1.33 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.415	M/s Orient Craft Pvt. Ltd., New Delhi
NC 44/AM-12, dt.9.2.2012	File No.01/84/162/220/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.3.2012.

(11)

Case No.416	M/s Orient Craft Pvt. Ltd., New Delhi
NC 44/AM-12, dt.9.2.2012	File No.01/84/162/526/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has submitted CAD and measurement of the export items. The CAD is drawn for different number of stripes for different number of pieces, which has no conformity to each other. It is not possible to ascertain the requirement of inputs per piece of export item from these CADs. The placement of panels does not appears to be in order as each panel length is taken more than the requirement according to the size of export items. The applicant firm has also not provided the sketch/drawing of the export item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(12)

Case No.417	M/s Babu Coir Works
NC 44/AM-12, dt.9.2.2012	File No.01/85/50/202/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 1010045699 dated 18.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Backed Coir Mats/Matting in various sizes mats	48,544 Nos.	Relevant PVC Backed Coir Matting in roll form rolls	50,000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.418	M/s Givo Limited
NC 44/AM-12, dt.9.2.2012	File No.01/84/50/715/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510117824 dated 12.02.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the import side, width of the fabric has not been given. In absence of width, it is not possible to compute the requirement of fabric for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Case No.418(A)	M/s Krishna Krishna Knitwear (P) Ltd.
NC 44/AM-12, dt. 9.2.2012	File No.01/84/162/109/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0710054749 dated 30.11.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/65/2011-12/Hosy., dated 9.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's/Ladies' Trousers made from 100% cotton Yarn Dyed Seersucker fabric (Made in 3.5"X3.5" patched fabric)(Style No.IPS 8012)	709 Nos.	100% cotton Yarn Dyed Seersucker fabric	4.36 sq. meter per piece.
2.	Men's Shorts made from 100% cotton Yarn Dyed Seersucker fabric (Made in 3.5"X3.5" patched fabric)(Style No.IHS 8014)	853 Nos.	100% cotton Yarn Dyed Seersucker fabric	2.85 sq. meter per piece.

3.	Men's Shorts made from 100% cotton Yarn Dyed Twill fabric (Made in 3.5''X3.5'' patched fabric)(Style No.IHS 8002)	989 Nos.	100% cotton Yarn Dyed Twill fabric	2.85 sq. meter per piece.
4.	Men's Shorts made from 100% cotton Yarn Dyed Seersucker fabric (Made in 3.5''X3.5'' patched fabric)(Style No.IHS 8012)	2661 Nos.	100% cotton Yarn Dyed Seersucker fabric	2.85 sq. meter per piece.
5.	Boys' Shorts made from 100% cotton Yarn Dyed Seersucker fabric (Made in 2.5''X2.5'' patched fabric)(Style No.3HS 8015/8016)	291 Nos.	100% cotton Yarn Dyed Seersucker fabric	2.28 sq. meter per piece.
6.	Boys' Shorts made from 100% cotton Yarn Dyed Seersucker fabric (Made in 2.5''X2.5'' patched fabric)(Style No.3HS 8014)	96 Nos.	100% cotton Yarn Dyed Seersucker fabric	1.27 sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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